

ACT NO. XXV OF 1919.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 24th  
September, 1919.)

An Act further to amend the Indian Merchant  
Shipping Acts, 1859 and 1883.

I of 1859.  
V of 1883.

WHEREAS it is expedient further to amend  
the Indian Merchant Shipping Acts, 1859 and  
1883; It is hereby enacted as follows:—

1. This Act may be called the Indian Merchant Shipping Law Amendment Act, 1919. Short title.

I of 1859.

2. In section 114 of the Indian Merchant Shipping Act, 1859, for the words "belonging to or in the service of, Her Majesty," the words "belonging to His Majesty or the Government" shall be substituted. Amendment of section 114, Act I of 1859.

V of 1883.

3. In section 5 of the Indian Merchant Shipping Act, 1883, for the words "belonging to, or in the service of, Her Majesty or of the Government of India," the words "belonging to His Majesty or the Government" shall be substituted. Amendment of section 5, Act V of 1883.